

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO.2814**

TO BE ANSWERED ON FRIDAY THE 17th MARCH, 2023

ESTABLISHMENT OF COURTS FOR SPEEDY JUSTICE

2814. SHRI ASHOK KUMAR RAWAT:

Will the Minister of Law and Justice be pleased to state:

- (a) whether the Government proposes to formulate any scheme to establish courts for providing speedy justice in the country;
- (b) if so, the details thereof; and
- (c) the details of such courts to be established in the country, State-wise?

ANSWER

**MINISTER OF LAW & JUSTICE
(SHRI KIREN RIJJU)**

(a to c): Establishment of Courts for providing speedy justice in the country lies within the domain of the State Governments who set up such courts as per their need and resources, in consultation with the respective High Courts. The 14th Finance Commission (FC) had recommended for setting up of 1800 Fast Track Courts (FTCs) during 2015-2020 for speedy trial of specific cases of heinous nature, civil cases related to women, children, senior citizen, disabled persons, persons infected with terminal ailments etc and property related cases pending for more than 5 years. The FC had further urged State Governments to utilize enhanced fiscal space available through tax devolution (32% to 42%) for this

purpose. The Union Government has also urged the State Governments to allocate funds for the setting up of FTCs, from the financial year 2015-16 onward. In this regard, the State governments /UTs have, so far till 31.01.2023, set up 843 FTCs, the details of which are given at Annexure-I. Further, in pursuance to the Criminal Law (Amendment) Act, 2018, the Department of Justice is implementing a Centrally Sponsored Scheme since October, 2019 for setting up 1023 Fast Track Special Courts (FTSCs) including 389 exclusive POCSO (e-POCSO) Courts to provide speedy justice to the victims of rape and POCSO Act. The Scheme was for a period of one year which has been continued up to 31st March 2023. For further extension of the scheme beyond 31.03.2023, a third party evaluation by Indian Institute of Public Administration (IIPA) has been undertaken which has inter-alia recommended for continuation of the scheme. The details of State/UT wise functional FTSCs as on 31/01/2023 are given at Annexure- II.

ANNEXURE-I**STATUS OF STATE /UT WISE FAST TRACK COURTS (FTCs)**

(As on 31/01/2023)

S.No	STATES/UTs	Functional Courts	Cases pending
1.	Andhra Pradesh	22	7446
2.	Andaman & Nicobar island	0	0
3.	Arunachal Pradesh	0	0
4.	Assam	18	11049
5.	Bihar	0	0
6.	Chandigarh	0	0
7.	Chhattisgarh	23	5349
8.	Dadra & Nagar Haveli	0	0
9.	Delhi	10	4084
10.	Diu & Daman	0	0
11.	Goa	4	2288
12.	Gujarat	51	6730
13.	Haryana	6	668
14.	Himachal Pradesh	3	495
15.	Jammu & Kashmir	4	691
16.	Jharkhand	34	7813
17.	Karnataka	0	0
18.	Kerala	0	0
19.	Ladakh	0	0
20.	Lakshadweep	0	0
21.	Madhya Pradesh	0	0
22.	Maharashtra	111	162135
23.	Manipur	6	351
24.	Meghalaya	0	0
25.	Mizoram	2	230
26.	Nagaland	0	0
27.	Odisha	0	0
28.	Puducherry	0	0
29.	Punjab	7	251
30.	Rajasthan	0	0
31.	Sikkim	2	14
32.	Tamil Nadu	73	107788
33.	Telangana	0	0
34.	Tripura	3	1382
35.	Uttar Pradesh	372	1115130
36.	Uttarakhand	4	932
37.	West Bengal	88	74016
	Total	843	1508842

ANNEXURE-II
STATUS OF STATE/UT WISE FAST TRACK SPECIAL COURTS (FTSCs)
(AS ON 31.01.2023)

S. NO.	State/UT	Earmarked Courts		Functional Courts		Cumulative Disposal (since inception of CSS)		No. of cases pending in ePOCSO courts	Total pendency of cases in FTSCs including ePOCSO courts
		FTSCs including ePOCSO	ePOCSO	FTSCs including ePOCSO	ePOCSO	ePOCSO	Total		
1	Chhattisgarh	15	11	15	11	2653	3067	2059	2700
2	Gujarat	35	24	35	24	5284	6639	5350	6727
3	Mizoram	3	1	3	1	27	109	31	76
4	Nagaland	1	0	1	0	3	51	0	53
5	Jharkhand	22	8	22	16	2353	3820	3276	4480
6	Madhya Pr	67	26	67	57	13626	16258	9600	12056
7	Manipur	2	0	2	0	0	82	0	129
8	Haryana	16	12	16	12	2502	3449	3241	4290
9	Chandigarh	1	0	1	0	0	130	0	215
10	Rajasthan	45	26	45	30	6354	9146	5558	6939
11	Tamilnadu	14	14	14	14	4696	4696	5026	5026
12	Tripura	3	1	3	1	103	189	122	319
13	Uttar Pr	218	74	218	74	19170	41053	47935	78839
14	Uttarakhand	4	4	4	0	0	1012	0	932
15	Delhi	16	11	16	11	531	814	3104	4426
16	Meghalaya	5	5	5	5	255	255	1004	1004
17	J&K	4	0	4	2	63	119	245	440
18	Punjab	12	2	12	3	1308	2194	589	1771
19	Himachal P	6	3	6	3	373	540	417	912
20	Kerala	56	14	56	14	3353	10503	1927	7049
21	Karnataka	31	17	31	17	4198	5506	3037	5577
22	Telangana	36	10	34	0	2731	6211	0	7634
23	Andhra Pr	18	8	13	13	1820	1820	7299	7299
24	Bihar	54	30	45	45	5953	5953	15576	15576
25	Assam	27	15	17	17	2814	2814	3905	3905
26	Maharashtra	138	30	35	17	7387	10598	3494	8292
27	Odisha	45	22	43	23	4639	7111	8124	11850
28	Goa	2	0	1	1	30	30	47	47
29	WB	123	20	0	0	0	0	0	0
30	A&N	1	1	0	0	0	0	0	0
31	Arunachal Pr	3	0	0	0	0	0	0	0
	TOTAL	1023	389	764	411	92226	144169	130966	198563

